

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH  
ALLAHABAD**

(ALLAHABAD THIS THE 7<sup>th</sup> DAY OF DECEMBER, 2018)

**Present**

**HON'BLE MR. MOHD. JAMSHED, MEMBER (A)**

**Delay Condonation Application No.330/01281/2018**

**in**

**Restoration Application No.330/01282/2018**

**in**

**Original Application No.161 OF 2016**

(U/S 19, Administrative Tribunal Act, 1985)

Smt. Prem Kumar Wife of Late Rama Kant Mishra,  
R/o Village Balkaranpur, P.O. Soroan, District-Allahabad.

.....Applicant

**V E R S U S**

Union of India through Secretary of Defence, New Delhi and Others  
.....Respondents

Advocates for the Applicant:- Shri R.S. Shukla (Not Present)

Advocate for the Respondents:- Shri D.C. Mishra

**ORDER**

**(DELIVERED BY HON'BLE MR. MOHD. JAMSHED, MEMBER(A))**

None present for the applicant. Shri D.C. Mishra,  
Advocate for respondent is present.

2. On perusal of file, it appears that on the last dates also i.e.  
on 18.07.2018, 04.09.2018 11.10.2018 and 15.11.2018  
neither the applicant nor applicant's counsel was present to  
pursue MA No.330/01281/2018 (Delay Condonation

Application) and MA No.330/01282/2018 (Restoration Application). It seems that applicant has lost interest in pursuing the case.

3. Accordingly, MA No.330/01281/2018 (Delay Condonation Application) and MA No.330/01282/2018 (Restoration Application) are dismissed in default and for non-prosecution. No order as to costs.

(MOHD.JAMSHED)  
Member-A

/neelam/